Applicability of relevant Corporate Laws for the CA Final (Old & New Course) - May 2010 Examinations

Thuy 2010 Examinations		
Subject Matter	CA Final (Old) - Corporate	CA Final (New Course) -
	Laws and Secretarial	Corporate and Allied Laws
	Practice	
Companies Bill, 2009	Not applicable	Not applicable
Competition Act, 2002	Fully Applicable (Students	Fully Applicable (Students
including the	are advised to refer to the	are advised to refer to the
Competition	Study Material & RTP, May,	Study Material and the RTP,
(Amendment) Act,	2010)	May, 2010)
2007, 2009		
Prevention of Money -	Not prescribed in syllabus	Applicable (Students are
Laundering	 Not applicable 	advised to refer to the RTP,
(Amendment) Act,		May, 2010)
2009		
SEBI (Issue of Capital	Not Applicable (Students	Not Applicable (Students
and Disclosure	are advised to the study the	are advised to the study the
Requirements)	SEBI, Act, 1992)	SEBI, Act, 1992)
Regulations, 2009		
SEBI (Disclosure and	Not applicable	Not applicable
Investor Protection)		
Guidelines, 2000 (now		
rescinded)		
Companies (Second	Not applicable	Not applicable
Amendment) Act,	[Students are advised to	[Students are advised to
2002	study the general provisions	study the general provisions
[relating to Winding	relating to winding up as	relating to winding up as
Up]	given in the study material]	given in the study material]
Provisions relating to	Not applicable	Not applicable
Revival and		[Except definitions as given
Rehabilitation of Sick-		in study material]
Industrial Companies		